

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 60110 of 2023

[Arising out of Order-in-Appeal No. 101/ST/CGST-Appeal-Gurugram/SKS/2021-22 dated 28.01.2022 passed by the Commissioner CGST (Appeals) Gurugram]

M/s Deepak Kumar Gaddhyam

.....Appellant

Iris-1102, the Verandas, Golf course Road, Sector
54, Gurgaon, Haryana 122011

VERSUS

**Commissioner of Central Excise Goods
and Service Tax, Gurugram**

.....Respondent

GST Bhawan, Plot No. 36-37, Sector 32, Gurugram,
Haryana 122001

APPEARANCE:

Shri Siddarth Malhotra, Advocate for the Appellant

Shri Narinder Singh and Shri Raman Mittal, Authorized Representatives
for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

FINAL ORDER NO. 60128/2025

DATE OF HEARING: 10.02.2025

DATE OF DECISION: 10.02.2025

Shri Siddarth Malhotra Ld. Counsel appearing on behalf of the appellant wishes to withdraw the present appeal with a liberty to seek remedy before an appropriate forum.

2. The appeal is dismissed with a liberty to seek appropriate remedy before an appropriate forum. The appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S. S. GARG)
MEMBER (JUDICIAL)**